### NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH GUWAHATI

Cont. Application No.1/2021 IN T.P.No.25/397/398/GB/2016

#### Coram:

Hon'ble Shri H. V. Subba Rao, Member (J): Hearing through Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

# ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2021

Name of the Company: Deba Kumar Hazarika & Others

V/s

Assam Chemical & Pharmaceutical Pvt. Ltd. & Ors.

Section of the Companies Act: Under Section 425 of the Companies Act, 2013

<u>S. NO</u> .	NAME (CAPITAL LETTERS)	<u>DESIGNATION</u>	REPRESENTATION	<u>SIGNATURE</u>
1.	MR. A. K. SRIVASTAVA	Advocate	Petitioners	Present in
2.	MR. AKASH SHARMA	Advocate	Petitioners	Video
2.	MR. FAHAD AFRIDI	Advocate	R-1,2,4,5,6,8,9 &10	Conference

### ORDER Date of Order: 17.08.2021

Matter is taken up today for hearing through video conferencing. Learned Counsels Mr. A. K. Srivastava and Mr. Akash Sharma are present on behalf of the Petitioners and Mr. Farhad Faridi is present on behalf of the Respondents No.1, 2, 4, 5, 6, 8, 9 and 10. No one is present on behalf of the Respondents No.3 and 7.

- 2. The learned Counsel for the Petitioner has submitted in respect of the Cont. A/1/2021 that this matter is essentially a contempt matter. In this case, the Petitioner referred to an Order of the Hon'ble Gauhati High Court. The Respondents have submitted that an appeal has been filed before the Hon'ble Supreme Court and the prayer is the same as stated in the Cont. A/1/2021.
- 3. Heard both the parties at length.
- 4. The Petitioners are directed to submit written submission in support of their claim in 4/5 pages within 10 days from today. Copy of the same is to be sent to the

Respondents. Respondents are given another 7 days' time thereafter to file their reply, if any, with a copy to the Petitioner.

## 5. **List the matter on 08.09.2021.**

Sd/-(Prasanta Kumar Mohanty) Member (Technical) /Deka-17.08.2021/ Sd/-(H. V. Subba Rao) Member (Judicial)